

ocation No. G.S.R. 579(E) in Gazette of India dated the 17th December, 1978.

(ii) The All India Services (Provident Fund) Amendment Rules, 1979, published in Notification No. GSR 295 in Gazette of India dated the 24th February, 1979. [Placed in Library. See No. LT-4042/79.]

**NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, 1944, CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH):** I beg to lay on the Table:—

(1) A copy of the Central Excises (Second Amendment) Rules, 1979, (Hindi and English versions), published in Notification No. G.S.R. 120(E) in Gazette of India dated the 1st March, 1979, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4043/79.]

(2) A copy each of Notification Nos. G.S.R. 184(E) to G.S.R. 203 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1979 regarding Customs Duty changes and exemptions as announced in Parliament while presenting the Budget for the year 1979-80, under section 159 of the Customs Act, 1962, together with an explanatory note. [Placed in Library. See No. LT-4044/79.]

(3) A copy each of Notification Nos. GSR 107(E) to GSR 119(E) and GSR 121(E) to 183 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1979 regarding Central Excise Duty changes and exemptions as announced in Parliament while presenting the Budget for the year 1979-80, issued under the Central Excise Rules, 1944, together with an explanatory memorandum [Placed in Library. See No. LT-4045/79.]

12.05 hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

**MINUTES**

**SHRIMATI CHANDRAVATI (Bhivani):** I beg to lay on the Table the minutes of the sittings relating to second, Fifth, Seventh, Ninth and Fifteenth Reports of the Committee on Public Undertakings on Central Inland Water Transport Corporation.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Merchant Shipping (Second Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 28th November, 1978, has been passed by Rajya Sabha at its sitting held on the 5th March, 1979, with the following amendments:

*Enacting Formula*

1. That at page 1, line 1, for the word "Twenty-ninth" the word "Thirtieth" be substituted.

*Clause 1*

2. That at page 1, line 3, the word "Second" be omitted.

3. That at page 1, line 4, for the figure "1978" the figure "1979" be substituted.

*Clause 2*

4. That at page 1, line 13, for the words brackets and figure "(Second Amendment) Act, 1978" the words, brackets and figure "(Amendment) Act, 1979" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business

in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

**MERCHANT SHIPPING (SECOND AMENDMENT) BILL**

**AS RETURNED BY RAJYA SABHA WITH AMENDMENTS**

**SECRETARY:** Sir I lay on the Table of the House the Merchant Shipping (Second Amendment) Bill, 1978, which has been returned by Rajya Sabha with amendments.

**SHRI VAYALAR RAVI (Chirayinkil):** You have made your observation and I fully agree.

**MR. SPEAKER:** You can raise it during the budget discussion.

**SHRI VAYALAR RAVI:** I fully agree with your observation that it is not a question of privilege. There were two cases in the British House of Commons, one in 1947 and another in 1936. At that time the Chancellor of the Exchequer admitted that he leaked out the secret. It is only a question of a parliamentary committee enquiring into it. There is similarity.

**MR. SPEAKER:** There are two conflicting decisions, one given by Mr. Ananthasayanam Ayyangar and another given earlier. I have not gone into that matter, because I did not want to go into that matter. It is for the House to decide.

**SHRI VASANT SATHE (Akon):** How will you give an opportunity to the House?

**MR. SPEAKER:** If there is some provision under the rule, it can be considered.

**SHRI VASANT SATHE:** We will give notice of a motion.

**SHRI EDUARDO FALCÃO (Mormugao):** What about the notice I have given?

**MR. SPEAKER:** I have got the reply. I am examining it. Probably I will take it up tomorrow.

श्री हरद यादव (बजलपुर) : अध्यक्ष महोदय, येरा व्यवस्था का प्रश्न है। कल दो जवर्लत मामलें से। कल दो बड़े प्रदर्शन हुए।

**MR. SPEAKER:** That is not a pending matter.

श्री हरद यादव : येरा बात सुन लीजिए। प्राप सुनने नहीं है। कल दो निकले। एक जुलूस विद्यार्थी परिषद का निकला था और एक प्रदर्शन भारतीय एम्बेसी के सामने हुआ। यह एक अन्तर्राष्ट्रीय मामला है, बीयलनाम पर हमला हुआ है, यह एक अन्तर्राष्ट्रीय मामला है और पूरी दुनिया की वी-तिहाई बरीब जनता का मामला है। (अभ्यधान)

**MR. SPEAKER:** How can that be a point of order? You can give any other notice. By merely mentioning that it is a point of order, it does not become a point of order. Which rule has been breached? There must be a pending matter.

श्री हरद यादव : येरा प्वाएण्ट प्राक प्राएर इस्तलए बनेवा। पहले जो मैं कह रहा हूँ, उस को सुन लीजिए और समझ लीजिए। यह पूरी दुनिया की जो मामूय वी तिहाई जनता है, जो गरीब है, उरु का मामला है। देश भर की सारी पार्टियों के लोग बहाँ गये और उन्होंने बहाँ पर प्रदर्शन किया। इस तरह से पक्षपातपूर्ण तरीके से रेडियो और टेलीविजन पर प्रचार चलता है। एक तरफ बोधा सा मामला है और दूसरी तरफ दुनिया भर के लोगों का मामला है।

**SHRI KANWAR LAL GUPTA (Delhi Sadar):** Will you allow this sort of statement?

**MR. SPEAKER:** Mr. Yadav, I have been repeatedly telling you that a point of order arises when a matter is pending, which is being discussed in the House. You have other procedure. You may give notice and I will consider it.

श्री हरद यादव : मैं अलग से लिख कर दे दूंगा